

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.2

IA No. 3424/ND/2021 (IB)/1092/ND/2020

IN THE MATTER OF:

Pradeep Goyal	...	Applicant
Vs.		
DCM Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 09.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanyam Jain, Adv.
For the Respondent :

ORDER

IA No. 3424/ND/2021:

Application filed by the Operational Creditor to withdraw IB-1092/ND/2020 under Section 9 of the Insolvency & Bankruptcy Code, 2016 against the Corporate Debtor. Learned Counsel for the Operational Creditor states that through this application, they seek to withdraw the main IB application. Mr. Sanyam Jain, Learned Counsel states that he has been instructed to apply for withdrawal of IB-1092/ND/2020. Application is allowed, thereby IB-1092/ND/2020 stands withdrawn and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)